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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 08 जनवरी, 2026 / 18 पौष, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 16th December, 2025

No. HHC/Admn. 16(21)75-V.—Hon'ble the Chief Justice, in exercise of the powers vested in him *u/s* 139(b) of the Code of Civil Procedure, 1908, Section 333(1) (b) of the Bharatiya Nagarik
220—राजपत्र / 2025—08—01—2026 (9961)

Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Rakesh Raghuvanshi (HIM/48/1999), Advocate, as Oath Commissioners for the High Court of Himachal Pradesh, Shimla for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/GAZ/I-15/73-V.—In partial modification to this Registry Notification No. HHC/GAZ/1-15/73-V-2639-54, dated 24-01-2025, Selection Grade of Rs. 163030-219090, is granted to Sh. Dole Ram Thakur, District and Sessions Judge (Retired) *w.e.f.* **02-06-2020** instead of 01-01-2020 and he shall be called as "**Selection Grade District Judge**".

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/Adnm.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-JMFC, Court no. 2, Mandi as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Jogindernagar and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" till Ms. Megha Sharma, Civil Judge-*cum*-JMFC, Jogindernagar returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 19th December, 2025

No. HHC/Estt.3(677)/2009.—01 day's earned leave for 05-12-2025, is hereby sanctioned, *ex-post-facto*, in favour of Shri Yashwant Singh Chauhan, Secretary of this Registry.

Certified that Shri Yashwant Singh Chauhan has joined the same post and at the same station from where he had proceeded on leave after expiry of the above leave period.

Certified that Shri Yashwant Singh Chauhan would have continued to officiate the post of Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/Estt.3(761)/2010.—13 days earned leave on and with effect from 15-12-2025 to 27-12-2025, with permission to prefix second Saturday and Sunday fell on 13-12-2025 & 14-12-2025 and suffix Sunday falling on 28-12-2025, is hereby sanctioned in favour of Shri Chaman Lal Sharma, Court Master of this Registry.

Certified that Shri Chaman Lal Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above leave period.

Certified that Shri Chaman Lal Sharma would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/GAZ/1-15/73-V.—In partial modification to this Registry notification No. HHC/GAZ/1-15/73-V-2639-54, dated 24-01-2025, Selection Grade of Rs. 163030-219090. is

granted to Sh. Yogesh Jaswal, District and Sessions Judge. Sirmaur District at Nahan *w.e.f.* **02-02-2020** instead of 01-01-2020 and he shall be called as "**Selection Grade District Judge**".

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/GAZ/1-15/73-V.—In partial modification to this Registry notification No. HHC/GAZ/1-15/73-V-2655-71. dated 23/24-01-2025, Super Time Scale of Rs. 199100-224100, is granted to Sh. Yogesh Jaswal. District and Sessions Judge. Sirmaur District at Nahan *w.e.f.* 02-02-2024 instead of 01-08-2023 and he shall be called as "**Super Time Scale District Judge**".

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 20th December, 2025

No. HHC/GAZ/14-410/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days' commuted leave *w.e.f.* 10-11-2025 to 12-11-2025 in favour of Ms. Priyanka Devi, Civil Judge-cum-JMFC, Anni, H.P.

Certified that Ms. Priyanka Devi had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Priyanka Devi would have continued to hold the post of the Civil Judge-cum-JMFC, Anni, but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 23rd December, 2025

No. HHC/Admn.6 (20)/77-XXII.—In supersession of this Registry Notification No.HHC/Admn.6(20)/77-XXII-38622-48 dated 10/11-11-2025, the Hon'ble High Court of Himachal Pradesh has been pleased to order to re-fix the Court working days of the High Court from 210 to 213 for the calendar year, 2026.

By Order of Hon'ble the Chief Justice and Hon'ble Judges

Sd/-
Registrar General

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 24th December, 2025

No. HHC/Estt.3(726)/2010.—04 days earned leave on and with effect from 24-12-2025 to 27-12-2025, with permission to suffix Sunday falling on 28-12-2025, is hereby sanctioned in favour of Smt. Hem Lata, Secretary of this Registry.

Certified that Smt. Hem Lata is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above leave period.

Also certified that Smt. Hem Lata would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 24th December, 2025

No. HHC/Estt.3(868)/2014.—05 days earned leave on and with effect from 29-12-2025 to 02-01-2026, with permission to prefix Sunday falling on 28-12-2025, is hereby sanctioned in favour of Shri Anant Parihar, Court Master of this Registry.

Certified that Shri Anant Parihar is likely to join the same post and at the same station from where he proceeds on leave, after the expiry of the above leave period.

Certified that Shri Anant Parihar would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 24th December, 2025

No. HHC/Estt.3 (406)/95-II.—03 days commuted leave *w.e.f* 01-12-2025 to 03-12-2025, is hereby sanctioned, *ex-post-facto*, in favour of Shri Gopal Sawroop Kaushal, Deputy Registrar of this Registry.

Certified that Shri Gopal Sawroop Kaushal has joined the same post and at the same station from where he proceeded on leave, after expiry of the above leave period.

Certified that Shri Gopal Sawroop Kaushal would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 26th December, 2025

No. HHC/GAZ/14-307/09-I.—Hon'ble the Chief Justice has been pleased to grant 15 days earned leave *w.e.f* 26-12-2025 to 09-01-2026 with permission to prefix 25-12-2025 being gazette holiday and suffix 10-01-2026 & 11-01-2026, being Second Saturday & Sunday, in favour of Ms. Kanika Chawla, Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan, H.P.

Certified that Ms. Kanika Chawla is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Kanika Chawla would have continued to hold the post of Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 26th December, 2025

No. HHC/Admn.6 (23)/74-XVIII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge (II), Solan, H.P. as Drawing and Disbursing Officer in respect of the Courts of Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Courts under Major head "2014 Administration of Justice" during the earned leave period of Ms. Kanika Chawla, Additional District and Sessions Judge, Fast Track Special Court (POCSO), Solan *w.e.f.* 26-12-2025 to 09-01-2026 with permission to prefix 25-12-2025 being Gazetted holiday and suffix 10-01-2026 & 11-01-2026 being Second Saturday & Sunday or till she returns from leave.

By order,

Sd/-
Registrar General.

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd January, 2026

No.: 40332(Year-2021).—In order to ensure a peaceful, healthy and congenial environment in medical and health institutions of the State, it is essential that all individuals working in or visiting such institutions adhere to proper ethical standards of behavior.

Though, the National Medical Commission (NMC) and other regulatory bodies have already issued various guidelines/instructions governing ethical conduct in medical and health institutions yet concerns and suggestions have been received from various sections of society, emphasizing the need for comprehensive, uniform and clearly defined ethical guidelines to regulate the conduct and behavior of all stakeholders present in medical and health institutions.

Accordingly, with a view to framing guidelines, Standard Operating Procedures (SoPs) and necessary instructions on ethical conduct and etiquette, the Government hereby constitutes a Committee comprising the following members: —

Sl. No.	Designation of the Officer(s)/ Official(s)	Role/ Position
1.	Director, Medical Education & Research, Himachal Pradesh	<i>Chairperson</i>
2.	Principal, IGMC Shimla	<i>Member Secretary</i>
3.	Director, Health Services, Himachal Pradesh	<i>Member</i>
4.	Director, Dental Health Services, Himachal Pradesh	<i>Member</i>
5.	Additional/Joint Director, DME&R, Himachal Pradesh	<i>Member</i>
6.	Additional/Joint Director, DHS, Himachal Pradesh	<i>Member</i>
7.	Additional/Joint Director, IGMC Shimla	<i>Member</i>
8.	Principal, Dr. RKGMC Hamirpur	<i>Member</i>
9.	Principal, Dr. RPGMC Tanda	<i>Member</i>
10.	Principal, SLBSGMC Nerchowk, Mandi	<i>Member</i>
11.	Medical Superintendent, IGMC Shimla	<i>Member</i>
12.	Medical Superintendent, AIMSS Chamiana	<i>Member</i>
13.	CEO-AMRU Nerchowk, Mandi	<i>Member</i>

The aforesaid Committee shall submit its recommendations, alongwith detailed Standard Operating Procedures (SoPs), to the Government for approval within a period of 15 days from the date of issuance of this order.

By order,
Sd/-
Secretary (Health).

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-02, the 23rd December, 2025

No. TSM-F(6)-2/2015-III-L.—In Exercise of the powers conferred upon him under Section 7(1) of the Right to Fair Compensation and Transparency in Land Acquisiton, Rehabilitation and Resettlement Act, 2013, the Governor of Himachal Pradesh is pleased to constitute the

Multidisciplinary Expert Group for appraisal of Social Impact Assessment report relating to the acquisition of land for the development of Greenfield Airport at Nagchala, District Mandi as under:—

Sl. No.	Description	Names
1.	Chairman	Deputy Commissioner, Mandi
2.	One Official Member	Additional/Joint Director, Lal Bahadur Shastri, Govt. Medical College, Ner Chowk, District Mandi.
3.	Two non official Social Scientists.	1. Mr. Vinod Kumar, Assistant Professor (Sociology), VGC Mandi. 2. Ms. Heena, Assistant Professor (Sociology), VGC Mandi, Distt Mandi (H.P.).
4.	Two Representatives of Gram Panchayat.	1. Sh. Shyam Lal s/o Late Sh. Narpal Ram, Village Chaugan, P.O. Bhangrotu, Tehsil Balh, Distt. Mandi (Member Nagar Parishad Ner Chowk). 2. Sh. Lalit Kumar s/o Sh. Amar Singh, Village Kheuri Dom, P.O. Rajgarh, Tehsil Balh, District Mandi [BDC Member (Rajgarh Ward) BDC Balh].
5.	Two Experts on Rehabilitation.	1. DRO, Mandi 2. Tehsildar, Balh, District Mandi
6.	Technical Expert in the Subject.	District Tourism Development Officer, Mandi

The aforesaid Expert Group will act as an independent multi-disciplinary group, to evaluate the Social Impact Assessment report submitted by the Social Impact Assessment Unit for carrying out the purposes of the Act *ibid* of the Project *i.e.* development of Greenfield Airport at Nagchala, District Mandi. The Expert Group shall make specific recommendations within two months from the date of its constitution, to the Government as provided under sub-section (4) & (5) of Section 7 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

The Department of Tourism & CA shall bear the TA/DA and sitting expenses of the members.

By order,
Sd/-
(DEVESH KUMAR),
Principal Secretary (Tourism & CA).

**In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Santosh Soharu

Versus

General Public

Notice to the General Public.

Smt. Santosh Soharu d/o Sh. Partap Singh, r/o Village Kot, P.O. Balh Bihal, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) at present w/o Sh. Rakesh Kumar, r/o Vill. & P.O. Sohari, Tehsil Dhatwal at Bijhari, Distt Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 03-03-1966 but due to ignorance, the same could not be entered in the record of Gram Panchayat Balh Bihal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant which is 03-03-1966, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of notice, if no objection is received from any person regarding the date of birth which is 03-03-1966 the same will be registered accordingly.

Issued under my hand and seal of the court on 26-12-2025.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bijhari,
District Hamirpur (H.P.).

**In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Bimla Devi

Versus

General Public

Notice to the General Public.

Bimla Devi d/o Shaligram, Village Garari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth, which has taken place on 01-01-1941, but due to ignorance the same could not be entered in the record of Gram Panchayat Bijhari. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if it anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 01-01-1941, they can either in person or through counsel can file their objections before the undersigned within a period of 30 days from the date of publication of this notice, otherwise matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 20-12-2025.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bijhari,
District Hamirpur (H.P.).

**In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Santosh Kumari

Versus

General Public

Notice to the General Public.

Smt. Santosh Kumari d/o Sh. Udham Singh, r/o Village Kachhwin, P.O. Sohari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) at present w/o Sh. Parkash Chand, r/o Village Paplohal Brahmana, P.O. Dandwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this officers for the entry of her date of birth, which has taken place on 22-03-1963, but due to ignorance, the same could not be entered in the record of Gram Panchayat Dandwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 22-03-1963, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 22-03-1963, the ssame will be registerd accordingly.

Issued under my hand and seal of the court on 27-12-2025.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bijhari,
District Hamirpur (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Vandana Devi

*Versus***General Public**

Notice to the General Public.

Smt. Vandana Devi d/o Raju Ram, Village Sathwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of his birth event which has taken place on 01-10-1975, but due to ignorance it could not be entered in the record of Gram Panchayat Sathwin, In this regard, the applicant Vandana Devi has submitted the requisite document mentioning her date of Birth *i.e.* 01-10-1975.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant Vandana Devi *i.e.* 01-10-1975, they can either in person or through counsel can file their objections before the undersigned within a period of 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-12-2025.

Seal.

Sd/-
*Executive Magistrate,
Dhatwal at Bijhari,
District Hamirpur (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari,
Distt. Hamirpur (H.P.)**

In the matter of :

Sarla Devi

Versus

General Public

Notice to the General Public.

Sarla Devi d/o Sita Ram, Village Sohari, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her birth event which has taken place on 04-12-1963, but due to ignorance it could not be entered in the record of Gram Panchayat Sohari. In this regard, the applicant Sarla Devi has submitted the requisite document mentioning her date of birth *i.e.* 04-12-1963.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant Sarla Devi *i.e.* 04-12-1963, they can either in person or through counsel can file their objections before the undersigned within 30 days from the date of publication of this notice, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-12-2025.

Seal.

Sd/-
Executive Magistrate,
Dhatwal at Bijhari,
District Hamirpur (H.P.).

**Office of the Assistant Collector 1st Grade, Tira Sujanpur, District Hamirpur,
Himachal Pradesh**

PUBLIC PROCLAMATION

Bearing Case No.
38/P/T/2025

Dated
26-08-2025

(Under Section 123 of the Himachal Pradesh Land Revenue Act, 1954), whereas an application for partition of land (Hukman) has been filed by Sh. Rajat Katna s/o Sh. Sansar Chand, r/o Village Panoh, P.O. Chouri, Tehsil Sujanpur, District Hamirpur (H.P.) before the Court of Tehsildar AC 1st Grade, Sujanpur.

The Land in Question is detailed as under:

Khata No. 173, Khatauni No.185, Khasra No. 1107, Area 03 Kanal 02 Marlas, Situated at Mohal Panoh, Hadbast No. 61/11, Tehsil Sujanpur, District Hamirpur (H.P.).

Sh. Rajat Katna s/o Sh. Sansar Chand, r/o Village Panoh, P.O. Chouri, Tehsil Sujanpur, Distt. Hamirpur, H.P. Mobile No. 9023250271 . .Applicant.

Versus

All r/o Village Panoh, P.O. Chouri, Tehsil Sujanpur, Distt. Hamirpur, H.P. namely:
1. Roshan Lal s/o Jai Gopal s/o Narain Dass, 2. Rajeshwar Singh, 3. Rajnish Kumar, 4. Rajeev Kumar, 5. Akhilesh Kumar, 6. Smt. Bimla Kumari w/o Piar Chand, 7. Pritam Singh *alias* Pritam Chand s/o Jaishi Ram, 8. Harman Singh, 9. Mahinder Singh, 10. Hakam Chand *alias* Hakam Singh, 11. Krishan Chand (son of Ajudya Dass), 12. Hari Chand, 13. Duni Chand, 14. Rattan Chand, 15. Ram Prakash, 16. Mahinder Singh (Son of Gopi Chand), 17. Smt. Biyanan Devi w/o Mehar Chand *alias* Hamir Chand, 18. Umesh Kumar, 19. Rakesh Chand s/o Jai Kishan s/o Dulo Ram *alias* Dulha, 20. Smt. Bimla Devi w/o Lal Chand *alias* Shuru, 21. Bhuga Ram, 22. Rehu Ram (Son of Taro Devi), 23. Rup Lal s/o Ram Singh, 24. Piar Chand s/o Ramu, 25. Bhagirath, 26. Ramesh Chand, 27. Pritam Chand *alias* Pritam Singh, 28. Kuldeep *alias* Kuldeep Chand s/o Sunku Ram, 29. Vikram Chand, 30. Sanjay Kumar (Son of Jogi Dass), 31. Rakesh Kumar, 32. Rajesh Kumar, 33. Vinod Kumar, 34. Smt. Seema Devi (daughter), 35. Smt. Bimla Devi w/o Jagat Ram, 36. Amar Singh s/o Khazana, 37. Suresh Kumar, 38. Ajay Kumar, 39. Anil Kumar (Son of Shakti Chand), 40. Nek Ram, 41. Bihari Lal, 42. Basant Ram, 43. Suhru Ram (Son of Nandu), 44. Amit Kumar, 45. Smt. Anju, 46. Smt. Amit Bala, 47. Smt. Anu Bala (daughter), 48. Smt. Kanta Devi w/o Babu Ram, 49. Desh Raj, 50. Rakesh Kumar, 51. Smt. Shakeuntla Devi (daughter), 52. Smt. Dalumbhi Devi w/o Nandu, 53. Smt. Veena Devi w/o Ramesh Chand, 54. Baldev, 55. Basu Dev (Son of Jagta), 56. Naresh Kumar, 57. Dinesh Kumar, 58. Rajinder Kumar, 59. Smt. Sukanya Devi w/o Bihari Lal, 60. Smt. Gayatri Devi d/o Bansi Lal, 61. Kuldeep Chand s/o Nanak Chand

. .Respondents.

All concerned persons and co-sharers are hereby informed that the above case has been fixed for hearing and objections on 17-01-2026 in the court of Tehsildar AC 1st Grade, Sujanpur. Any person having any objections, claim or interest in the above mentioned land may appear in person or through a duly authorized representative and file objections on or before the said date. Failing which, the case shall be proceeded *ex-parte* as per law.

Seal.

Sd/-

Tehsildar AC / Naib Tehsildar AC,
Sujanpur, District Hamirpur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी (हि0प्र0)

मिसल नं0
23/2025

तारीख मरजुआ
23-12-2025

आगामी तारीख
23-01-2026

श्रीमती निर्मला कुमारी पुत्री श्री साधु राम हाल पत्नी श्री टोडरमल, निवासी डोलरा, गांव सदोह, डाकघर बरयारा, तहसील कोटली, जिला मण्डी (हि0प्र0) ..प्रार्थिया।

बनाम

आम जनता

..प्रत्यार्थी।

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थना—पत्र नाम व जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे इश्तहार।

श्रीमती निर्मला कुमारी पुत्री श्री साधु राम हाल पत्नी श्री टोडरमल, निवासी डोलरा, गांव सदोह, डाकघर बरयारा, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर निवेदन किया है कि प्रार्थिया का नाम निर्मला कुमारी व जन्म दिनांक 06-03-1958 है लेकिन प्रार्थिया का नाम व जन्म पंचायत भरगांव के रिकॉर्ड में दर्ज नहीं है। अतः ग्राम पंचायत भरगांव में उनका नाम व जन्म तिथि पंजीकरण किया जावे।

प्रार्थना—पत्र में प्रार्थिया का नाम निर्मला कुमारी व जन्म दिनांक 06-03-1958 का पंजीकरण दर्ज करने बारा आम जनता को प्रतिवादी बनाया है, चूंकि आम जनता को समन तामील साधारण तथा संभव नहीं है।

अतः इस इश्तहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत भरगांव में पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 23-01-2026 को प्रातः 11.00 बजे तक या इससे पूर्व असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकता है। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित किए जायेंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी,
तहसील कोटली, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश

मिसल नम्बर : 22/2025

तारीख मरजुआ: 22-12-2025

आगामी तारीख : 22-01-2026

श्रीमती रीता देवी पुत्री श्री प्रशोतम हाल पत्नी श्री नेक राम, निवासी गांव पाटन, डाकघर साईगलू, तहसील कोटली, जिला मण्डी (हि0प्र0) .. प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थना-पत्र नाम व जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे इशतहार।

श्रीमती रीता देवी पुत्री श्री प्रशोतम हाल पत्नी श्री नेक राम, निवासी गांव पाटन, डाकघर साईगलू, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थिया का नाम रीता देवी व जन्म दिनांक 08-09-1981 है लेकिन प्रार्थिया का नाम व जन्म पंचायत तरनोह के रिकॉर्ड में दर्ज नहीं है। अतः ग्राम पंचायत तरनोह में उनका नाम व जन्म तिथि पंजीकरण किया जावे।

प्रार्थना-पत्र में प्रार्थिया का नाम रीता देवी व जन्म दिनांक 08-09-1981 का पंजीकरण दर्ज करने बारा आम जनता को प्रतिवादी बनाया है, चूंकि आम जनता को समन तामील साधारणतया संभव नहीं है

अतः इस इशतहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत तरनोह में पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 22-01-2026 को प्रातः 11.00 बजे तक या इससे पूर्व असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित किए जाएंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी,

तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश

मिसल नम्बर : 21/2025

तारीख मरजुआ: 22-12-2025

आगामी तारीख : 22-01-2026

श्रीमती नीला देवी पुत्री श्री ब्रस्तु राम हाल पत्नी श्री श्याम सिंह, निवासी गांव चनालसा, डाकघर भरगांव, तहसील कोटली, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थना-पत्र नाम व जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे इशतहार।

श्रीमती नीला देवी पुत्री श्री ब्रस्तु राम हाल पत्नी श्री श्याम सिंह, निवासी गांव चनालसा, डाकघर भरगांव, तहसील कोटली, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थिया का नाम नीला देवी व जन्म दिनांक 13-09-1945 है लेकिन प्रार्थिया का नाम व जन्म पंचायत

भरगांव के रिकॉर्ड में दर्ज नहीं है। अतः ग्राम पंचायत भरगांव में उनका नाम व जन्म तिथि पंजीकरण किया जावे।

प्रार्थना-पत्र में प्रार्थिया का नाम नीला देवी व जन्म दिनांक 13-09-1945 का पंजीकरण दर्ज करने बारा आम जनता को प्रतिवादी बनाया है, चूंकि आम जनता को समन तामील साधारणतया संभव नहीं है।

अतः इस इशतहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत भरगांव में पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 22-01-2026 को प्रातः 11.00 बजे तक या इससे पूर्व असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित किए जाएंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,
जिला मण्डी, हिमाचल प्रदेश

केस नम्बर : 78/एन0टी0/2025

तारीख पेशी : 09-02-2026

श्री मोहम्मद इकबाल पुत्र श्री मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

इशतहार/मुश्री मुनादी

श्री मोहम्मद इकबाल पुत्र श्री मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया कि उसका जन्म दिनांक 05-06-1968 को गांव डीनक, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी हि0प्र0 में हुआ है किंतु किसी कारणवश जन्म तिथि का पंजीकरण सम्बन्धित ग्राम पंचायत डुगराई के अभिलेख में दर्ज न हो सका है। इसलिए जन्म तिथि का पंजीकरण करने बारे आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 09-02-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्व साधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को या पक्ष को इस जन्म तिथि पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह दिनांक 09-02-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैरहाजिर की सूरत में एकतरफा कार्यवाही अमल में लायी जायेगी तथा प्रार्थी की जन्म तिथि दिनांक 05-06-1968 का पंजीकरण

जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत डुगलाई के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 25-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सुन्दरनगर, जिला मण्डी, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,
जिला मण्डी, हिमाचल प्रदेश

केस नम्बर : 79/एन0टी0/2025

तारीख पेशी : 09-02-2026

फहमिदा खातून पुत्री श्री मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर,
जिला मण्डी (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

इशतहार/मुश्री मुनादी

फहमिदा खातून पुत्री श्री मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया है कि उसका जन्म दिनांक 09-04-1970 को गांव डीनक, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी हि0प्र0 में हुआ है किंतु किसी कारणवश जन्म तिथि का पंजीकरण सम्बन्धित ग्राम पंचायत डुगलाई के अभिलेख में दर्ज न हो सका है। इसलिए जन्म तिथि का पंजीकरण करने बारे आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 09-02-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्व साधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को या पक्ष को इस जन्म तिथि पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह दिनांक 09-02-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैर हाजिर की सूरत में एकतरफा कार्यवाही अमल में लायी जायेगी तथा प्रार्थिया की जन्म तिथि दिनांक 09-04-1970 का पंजीकरण जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत डुगलाई के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 25-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सुन्दरनगर, जिला मण्डी, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,
जिला मण्डी, हिमाचल प्रदेश

केस नम्बर : 77/एन0टी0/2025

तारीख पेशी : 09-02-2026

श्री तनवीर अहमद पुत्र श्री मौलाना मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

इश्तहार/मुश्री मुनादी

श्री तनवीर अहमद पुत्र श्री मौलाना मुमताज अहमद, निवासी गांव डीनक, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना-पत्र प्रस्तुत कर व्यक्त किया है कि उसका जन्म दिनांक 20-08-1980 को गांव डीनक, डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी हि0प्र0 में हुआ है किंतु किसी कारणवश जन्म तिथि का पंजीकरण सम्बन्धित ग्राम पंचायत डुगराई के अभिलेख में दर्ज न हो सका है। इसलिए जन्म तिथि का पंजीकरण करने बारे आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 09-02-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्व साधारण को इस इश्तहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को या पक्ष को इस जन्म तिथि पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह दिनांक 09-02-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैरहाजिर की सूरत में एकतरफा कार्यवाही अमल में लायी जायेगी तथा प्रार्थी की जन्म तिथि दिनांक 20-08-1980 का पंजीकरण जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत डुगराई के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 25-12-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सुन्दरनगर, जिला मण्डी, हिमाचल प्रदेश।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, तहसील सुन्दरनगर,
जिला मण्डी (हि0प्र0)

केस नं0 : 80/एन0टी0/2025

तारीख पेशी : 28-01-2026

श्री मुहम्मद रफी पुत्र श्री अब्दुल गफूर, निवासी गांव व डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) वादी।

बनाम

उनवान मुकदमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के तहत जन्म तिथि के पंजीकरण हेतु।

इशतहार/मुश्री मुनादी

श्री मुहम्मद रफी पुत्र श्री अब्दुल गफूर, निवासी गांव व डा0 कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने प्रार्थना—पत्र प्रस्तुत कर व्यक्त किया है कि उसका जन्म दिनांक 14-05-1965 को गांव व डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी में हुआ है किंतु किसी कारणवश जन्म तिथि का पंजीकरण सम्बन्धित ग्राम पंचायत कनैड के अभिलेख में दर्ज न हो सका है। इसलिए जन्म तिथि का पंजीकरण करने बारे आदेश पारित किये जाएं।

यह प्रकरण सुनवाई हेतु दिनांक 28-01-2026 को मुकाम सुन्दरनगर में निश्चित है। अतः सर्व साधारण को इस इशतहार/मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति या पक्ष को इस जन्म तिथि पंजीकरण बारे कोई आपत्ति या एतराज हो तो वह दिनांक 28-01-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन आकर अपनी आपत्ति दर्ज करवा सकता है। गैरहाजिर की सूरत में एकतरफा कार्यवाही अमल में लाई जायेगी तथा प्रार्थी की जन्मतिथि दिनांक 14-05-1965 का पंजीकरण जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत ग्राम पंचायत कनैड के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 28-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
तहसील सुन्दरनगर, जिला मण्डी, (हि0प्र0)।

CHANGE OF NAME

I, Het Ram s/o Paras Ram, r/o Vill. Suha, P.O. Somakothi, G.P. Thakurthana, Tehsil Karsog, Distt. Mandi (H.P.) declare that I have changed my daughter's name from Hemani Thakur to Himani Thakur. Concerned note.

HET RAM
s/o Paras Ram,
r/o Vill. Suha, P.O. Somakothi, G.P. Thakurthana,
Tehsil Karsog, Distt. Mandi (H.P.)

CHANGE OF NAME

I, Anjana w/o Sh. Dinesh Chand, r/o Vill. Tirmali Dayar, P.O. & Tehsil Nahan, Distt. Sirmaur (H.P.) declare that I have changed my minor daughter's name from Vaishnvi to Vaishnavi for all purposes in future. Please note.

ANJANA
w/o Sh. Dinesh Chand,
r/o Vill. Tirmali Dayar, P.O. & Tehsil Nahan,
Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Saran Thakur s/o Late Basakhu, Vill. Unand, P.O. Troh, Teh. Balh, Distt. Mandi (H.P.) declare that my and my father's names mentioned as "Saran Singh" and "Saran" s/o "Basakhu" in Panchayat and Revenue records respectively, have changed/corrected as "Saran Thakur s/o Late Kameshwar *alias* Basakhu". All concerned to note.

SARAN THAKUR
s/o Late Basakhu,
Vill. Unand, P.O. Troh,
Teh. Balh, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Dharam chand (60 years) s/o Late Sh. Neeru Ram, r/o Vill. & P.O. Ustehar, Teh. Baijnath, Distt. Kangra (H.P.) declare that my daughter's names is wrongly recorded as Rashi in her Parivaar Register Nakal of N.P. Ustehar due to mistake. However, my daughter's correct name is Rakhi. Please note all concerned.

DHARAM CHAND
s/o Late Sh. Neeru Ram,
r/o Vill. & P.O. Ustehar,
Teh. Baijnath, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Jitender Kumar s/o Budhi Nath, r/o Ward No. 2, Village Maniyara, P.O. Pahra, Teh. Palampur, Kasba Jagehr (674), Distt. Kangra (H.P.)-176 087 declare that my correct name is "Jitender Kumar", whereas in some of my records it has been incorrectly mentioned as "Jatinder Kumar". My father's correct name is "Budhi Nath", which has been wrongly recorded as "Budhi Singh" in certain documents. My correct name is Jitender Kumar and my father's correct name is Budhi Nath.

JITENDER KUMAR
s/o Budhi Nath,
r/o Ward No. 2, Village Maniyara, P.O. Pahra,
Teh. Palampur, Kasba Jagehr (674), Distt. Kangra (H.P.) 176 087.

CHANGE OF NAME

I, Priyanka Devi d/o Sh. Balvir Singh, r/o V.P.O. Koti Dhaman, Tehsil Dadahu, Distt. Sirmaur (H.P.) declare that I have changed the name of my minor daughter from Shareyasi (old name) to Shreyasi (new name). All concerned please note.

PRIYANKA DEVI
d/o Sh. Balvir Singh,
r/o V.P.O. Koti Dhaman,
Tehsil Dadahu, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Mohd Imran s/o Musharraf Ali Ansari, r/o Devinagar, Distt. Sirmaur (H.P.) declare that I have changed my name from Imran Ansari to "Mohd Imran". All concerned please note.

MOHD IMRAN
s/o Musharraf Ali Ansari,
r/o Devinagar, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Asha Devi w/o Sh. Sant Ram, r/o Village Delag, P.O. Bakhalag, Tehsil Arki, Distt. Solan (H.P.)-173 208 declare that I have changed my name from Ashawati (Old Name) to Asha Devi (New Name). All concerned please may note.

ASHA DEVI
w/o Sh. Sant Ram,
r/o Village Delag, P.O. Bakhalag,
Tehsil Arki, Distt. Solan (H.P.)-173 208.

CHANGE OF NAME

I, Sarjan Devi w/o Late. Shri Hari Om, V.P.O. Khashdhar, Tehsil Chirgaon, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Sajan Devi in my Aadhar Card No. 5098 7024 8911. Therefore it should be changed to Sarjan Devi in Aadhar Card. Note the relevant information.

SARJAN DEVI
w/o Late. Shri Hari Om,
V.P.O. Khashdhar,
Tehsil Chirgaon, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Sunita Devi w/o Sh. Karam Singh, r/o Village Sunpur (Ward No. 1), P.O. Naura, Tehsil Dheera, Distt. Kangra (H.P.) declare that in my Aadhar Card my name entered as Sanita Devi incorrectly. That my correct name is Sunita Devi. Concerned note.

SUNITA DEVI
w/o Sh. Karam Singh,
r/o Village Sunpur (Ward No. 1), P.O. Naura,
Tehsil Dheera, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Krishna Devi w/o No. 916770255 Head Constable Vijay Kumar, r/o Baghni, P.O. Sidhbari, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that in my husband's BSF service record my name is wrongly written as Kusum Devi instead of Krishna Devi.

KRISHNA DEVI
w/o Vijay Kumar,
r/o Baghni, P.O. Sidhbari,
Tehsil Dharamshala, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Hardev s/o Kirat Singh, r/o Jhatwari, P.O. Kaloti, Teh. Rohru, Distt. Shimla (H.P.) declare that name of my son Aarush Thakur is wrongly mentioned as Ayush Thakur in his Aadhar Card No. 3927 8639 8069. Therefore it should be changed to Aarush Thakur in his Aadhar Card. Note the relevant information.

HARDEV
s/o Kirat Singh,
r/o Jhatwari, P.O. Kaloti,
Teh. Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Mohinder Singh s/o Sh. Jagdish Chand, r/o H. No. 227/1, Kundan Ka Bagh, Nahan, Tehsil Nahan, Distt. Sirmaur (H.P.) declare that I have changed my name from Mahinder Singh to Mohinder Singh. All concerned please may note.

MOHINDER SINGH
s/o Sh. Jagdish Chand,
r/o H. No. 227/1, Kundan Ka Bagh, Nahan,
Tehsil Nahan, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Prakash Chand s/o Shri Hukmi Nand, Village Koyla, P.O. Rohal, Tehsil Chirgaon, Distt. Shimla (H.P.) declare that name of my daughter Sanika is wrongly mentioned as Sonika in her Aadhar Card No. 6985 2034 9107. Therefore it should be changed to Sanika in her Aadhar Card. Note the relevant information.

PRAKASH CHAND
*s/o Shri Hukmi Nand,
Village Koyla, P.O. Rohal,
Tehsil Chirgaon, Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Inder Singh s/o Late Shri Chuhad Singh, r/o Village Ganwara, P.O. Kangta Failag, Teh. Dadahu, Distt. Sirmaur (H.P.) declare that my son Vikram Singh's name is registered as Bikram Singh in his Aadhar Card (8304 2506 2331), which should be corrected and made Vikram Singh.

INDER SINGH
*s/o Late Shri Chuhad Singh,
r/o Village Ganwara, P.O. Kangta Failag,
Teh. Dadahu, Distt. Sirmaur (H.P.).*

CORRECTION OF NAME

I, Kumari Sakeena aged 44 years d/o Prabdyal and w/o Suresh Kumar, r/o Village Bandbihar, P.O. Deogran, Teh. Palampur, Distt. Kangra (H.P.) declare that in my Aadhar Card having No. 7490 5528 1672 my name is wrongly entered as Seema Devi, but as per my 8th marksheet issued by HPBOSE dated 12-06-2000 my correct name is Kumari Sakeena. Note it all concerned.

KUMARI SAKEENA
*d/o Prabdyal and w/o Suresh Kumar,
r/o Village Bandbihar, P.O. Deogran,
Teh. Palampur, Distt. Kangra (H.P.).*

CORRECTION OF NAME

I, Mitra Devi w/o Shri Gopal Singh, r/o Village Pab, P.O. Gundah, Teh. Shillai, Distt. Sirmaur (H.P.) hereby declare that my correct name is Mitra Devi, but due to mistake, my name is incorrectly recorded as Mitra Devi in Hindi (Mitro Devi in English) in my Aadhar Card. All concerned parties please note and correct this.

MITRA DEVI
*w/o Shri Gopal Singh,
r/o Village Pab, P.O. Gundah,
Teh. Shillai, Distt. Sirmaur (H.P.).*

